

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
136(ND)/2017

IN THE MATTER OF:

V.B.Chugh & Ors.

.... Petitioner/Applicant

Vs.

M/s. Dayal Footwear Pvt. Ltd. And Ors.

.... Respondent

Order under Section 241-242 of the Companies Act.

Order delivered on 14.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant :

For the Respondent : Adv. Vidhi Nigam Singh

ORDER

None appeared for the Petitioner when the matter was called up. Ms. Vidhi Nigam, Ld. Counsel for the Respondent is present. List the matter on 18.05.2023 for dismissal.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

14.03.2023
Lalit Verma